

collateral security by way of immovable properties or third party guarantee may be asked for only in cases where primary security is inadequate or for other valid reasons. Proposals otherwise viable should not be turned down merely for want of such collateral security or third party guarantee. All complaints against the working of the public sector banks are taken up with the banks concerned for appropriate action. Taking into consideration the seriousness of the lapse, if any, on the part of the bank staff including the Officers, the management of the bank concerned takes appropriate action against them in accordance with the service regulations.

Norms for issuing Duty Exemption Entitlement Certificates for Small Sector Units

3529. SHRI ASHOK NATH VERMA : Will the Minister of COMMERCE be pleased to state :

(a) what are the norms laid down by Government for issuing Duty Exemption Entitlement Certificate (DEEC) to new small sector units for import of machinery components, raw-materials etc. and maximum ceiling consignment-wise quarterly/annually ;

(b) whether such units are allowed to sell some percentage of finished products in domestic market, if so, what are the conditions in this regard ;

(c) whether Government will simplify the procedure to benefit new small sector enterprises in respect of issuing duty exemption entitlement certificate to boost exports, if so, what are the details thereof; and

(d) what are the names of the authorities who are issuing duty exemption entitlement certificate to small sector, if so what are the details of recommendation in this regard ?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU) : (a) Duty Exemption Entitlement Certificate are issued to advance licence holders. These certificates contain the list of raw materials components, con-

sumables, packing materials, mandatory spares etc., alongwith resultant export products. Neither any distinction is made between the SSI or Large Scale Units nor any financial ceilings are imposed for the issue of DEEC. The details of the policy and procedure relating to the norms for issuing the DEEC are contained in Chapter XIX of Import-Export Policy and Hand Book of Procedures 1990-93.

(b) No, Sir.

(c) Simplification of the Policy and Procedure is an ongoing process and changes made are being notified from time to time.

(d) All licensing authorities are competent to grant Duty Exemption entitlement Certificate as per their respective regional jurisdiction. A list of these authorities is given in Appendix II-B of the current Hand Book of Procedures (1990-93).

Development of Iron Ore Mines in the Hinterland of Orissa

3530. SHRIMATI MIRA DAS : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether Orissa Government had submitted a proposal three years back for the development of iron ore mines in the hinterland of Paradip Port ;

(b) if so, whether any decision has been taken thereon ; and

(c) if not, what are the reasons for delay in arriving at a decision and by when the matter is likely to be decided ?

THE MINISTER OF STEEL AND MINES WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI DINESH GOSWAMI) : (a) to (c) The information is being collected and will be laid on the Table of the House.

Organisation of Ind-expo 90 in Mauritius

3531 SHRI KAMAL MORARKA : Will the Minister of COMMERCE be pleased to state :